NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 24(ND)/2013 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE COMPANY:

M/s. Jhankar Benquets Pvt. Ltd.

Vs

M/s. Vista Hospitality Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
2. N	ls - Shelly	Gando, S. Adv Khanno, Adv.	for Respondents	Muzeur
4. 1	4. Yeurs	h knowner. Adv		Or illi
5. 1	Mr. P. M Ms. Shu	lagesh AdV chi Sejwal Adv	J for Petitioner	Shudhi
7.	Mr. San	skan Agai wal Adi	Order	

After arguing the matter for some time, Ld. Counsels for the parties have again shown inclination for referring the matter to mediation. They have also agreed that mediation may take place at the Mediation Centre of Delhi High Court and it may be entrusted to a senior lawyer.

 In view of the above, the matter is referred to the Mediation Centre, Delhi High Court. The mediation proceedings may be concluded on or before 31st October, 2016.
It is made clear, if the mediation is concluded earlier, the parties shall be at liberty to approach the Bench by filing appropriate application.

P.T.O.

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The Bench Officer shall send a copy of the order to the Mediation Centre, Delhi High Court. The parties shall supply copies of the Paper Book to the Mediation Centre and cooperate during the mediation proceeding.

List again on 02.11.2016.

CHIEF JUSTICE M.M. KUMAR)

(PRESIDENT)

(S.K. MOHAPATRA) MEMBER (T)

23rd August, 2016 (P.K. Sud)